

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DRAFT NOTIFICATION

Dated the 18th February, 2014

No. L-1/(93)/2009-CERC In exercise of powers conferred under Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (hereinafter referred to as "the Principal Regulations", namely:

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Fourth Amendment) Regulations, 2014.

(2) These Regulations shall come into the force with effect from the date of their publication in the Official Gazette.

2. Amendment to Regulation 8 of the Principal Regulations: Clause (7) of Regulation 8 of the Principal Regulations shall be substituted as under, namely:

(7) Notwithstanding anything contained in Clause (6) of this Regulation and any provision with regard to sale of infirm power in the power Purchase Agreement, a unit of a generation station including a captive generating plant which has been granted connectivity to the inter-State Transmission System in accordance with these regulations shall be allowed to inter-change infirm power with the grid during the commissioning period, including testing and full load testing before the COD, after obtaining prior permission of the concerned Regional Load Despatch Centre for the periods mentioned as under:-

- (a) Drawal of Start-up power shall not exceed 10 months prior to the expected date of first synchronization and 6 months after the date of first synchronization till the date of COD.
- (b) Injection of infirm power shall not exceed six months from the date of first synchronization.

Provided that the Start-up power shall not be used by the generating station for the construction activities;

Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period.

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view;

Provided also that the onus of proving that the interchange of infirm power from the unit(s) of the generating station is for the purpose of commissioning activities, testing and commissioning, shall lie with the generating company and the respective RLDC shall seek such information on each occasion of interchange of power before COD. For this, the generating station shall provide RLDC sufficient details of the specific commissioning activity, testing and full load testing, its duration and intended period if interchange, etc;

Provided also that the infirm power so interchanged by the unit(s) of the generating plant shall be treated as deviation and the generator shall be paid/charged for such injection/drawal of infirm power in accordance with the provisions of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014, as amended from time to time or subsequent re-enactment thereof.

Sd/-
(A.K. Saxena)
Chief (Engg.)